

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

WP No. 15789 of 2026

(SHRADDHA GUPTA Vs INDORE INSTITUTE OF LAW AND OTHERS)

Dated : 24-06-2026

Shri Vipul Malhotra, learned counsel for the petitioner.

Shri Parabal Bhargav, learned counsel for respondent No. 4.

Issue notice to the respondents on payment of PF within seven working days. Notice be made returnable within four weeks.

List thereafter.

(DEEPAK KHOT)
JUDGE

VD